

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2932
ANSWERED ON:10.08.2000
POST BASED ROSTER IN PLACE OF VACANCY BASED ROSTER
RAMESH CHANDAPPA JIGAJINAGI

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the vacancy based rosters can operate only till such time the representation of persons belonging to the reserved categories reaches the prescribed percentage of reservation;
- (b) If so, the categories of Class I, II, III and IV where post based rosters have been introduced in place of vacancy based rosters under your Ministry and its undertakings; and (c) the reasons for introducing post based rosters in place of vacancy based rosters in those categories of services?.

Answer

MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (INDEPENDENT CHARGE) ~~HEI~~
MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (INDEPENDENT CHARGE) (SHR
JAITLEY

- (a) The Supreme Court in R. K. Sabharwal's case (AIR 1995 SC 1371 at page 1375), has held that the operation of the roster and the running account is to be permitted till the prescribed percentage of reservation is reached and the vacancies arising thereafter in the cadre are to be filled from amongst the category of persons to whom the vacancy belong.
- (b) The Post-Based Roster was introduced w.e.f.2.07.1997 in all categories of services as per Department of Personnel & Training's guidelines.
- (c) The Post-Based Roster was introduced to implement the Supreme Court's decision in R. K. Sabharwal's case.